

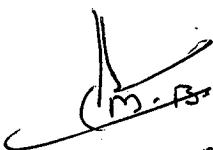
(7)

Dated: 12.1.1989.

Present Mr. R.S. Mohite, learned advocate for the applicant. The case is adjourned to 29.3.1989 for directions.

* Mr. J.D. Desai for Mr. M.I. Sethna is present for the respondents.

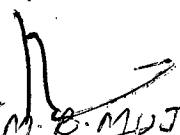

(M.Y. PRIOLKAR)
M(A)


(M.B. MUJUMDAR)
M(T)

Dated: 29/3/89.

Applicant present in person and Mr. J.D. Desai (for Mr. M.I. Sethna) for the Respondents. The case is adjourned to 22nd June, 1989 for directions. On that day some date will be fixed for final hearing.


(M.Y. PRIOLKAR)
M(A)


(M.B. MUJUMDAR)
M(T)

22.6.89

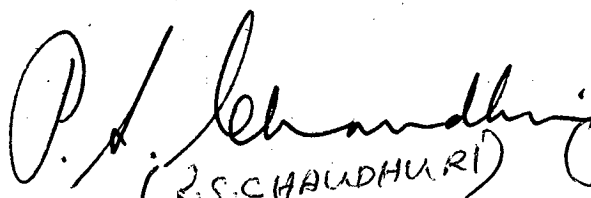
None present for the applicant. Mr. J.D. Desai for Mr. M.I. Sethna for the Respondents.

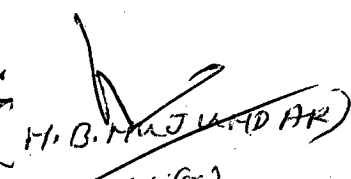
The case is fixed for final hearing on 12.9.89. In favour of the applicant accordingly.

Notice issued to the Applicant on dt 5.7.89
NBD
5.7.89

Notice dtd. 5/7/89
served on Applicant
on dtd. NIL.


20/7


(P.S. CHAUDHURI)
M(A)


(M.B. MUJUMDAR)
M(T)

M.P. 648/89 for

Dated: 7/9/89:

Withdrawal received
from the applicant's
Advocate

Present Mr. R. S. Mohite
for the applicant. Mr. Mohite
informs that the applicant is
dead. He has produced true
copy of the death Certificate.
The application abates. No
order as to costs.

24/9

Order dtd. 7/9/89

Send to parties
on 28/9/89.

Filed
28/9/89

P. S. Chaudhuri

(P. S. Chaudhuri)

m(A)

PS

(P. S. Shah)

Vc.

Order dt 7/9/89 served

in Application & R. No

4 & 5 on dt Nil

& 3/10/89

W

3/10/89

Order dt 7-9-89 served
on R No 2 & dt Nil

W

7/10/89